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SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) what is the number of illiterates who were made literate during the last three years, State-wise; and
- (b) what arethe reasons for slow progress in this regard?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and

(b) The major programmes which have been in Operation under the Central Sector in the field of Adult Education, with the estimated number of beneficiaries which were likely to be covered under them, during the last three years are:

		-27		15.	(Lakhs)
(i)	Farmers 1		al Lite	t-	6.75
(ii	Non-Form Programm 15—25 (n	e for the	age-g		4.05
(iii	i) Voluntar	y agen field of a	cies w	ork- edu-	2.84

Apart from the above Central programmes, a large number of adult education programmes are being run in all parts of the country by the State Go vernments/Union Territories Administrations.

The main reason for the slow progress in this regard has been the low priority accorded to adult education in the previous plans and totally inadequate provisions made for it to match the vast number of illiterate adults in the country. In order to remedy the situation, Government havenowdecidedto launch from October 2, 1978 a National Adult Education Programme for covering the illiterate population of approximately 10 crore mainly in the age-group 15—35 within about five years of its launching.

## Members of the All India Services Holdingoffices in theIndiam Olympic Association, etc.

fi5?o. SHRIN.K.P. SALVE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

- (a) whether by a circular of the 6th April, 1974 a direction had been issued to the members of the Alt India Services not to hold offices in the Indian Olympic Association, the National Sports Federation and other Associations connected with sports, except in certain restricted circumstances;
- (b) whether any violatiosn ol these instructions have come to the notice of Government; if so, what are the details there of;
- (c) whether it s a fact that (i) an I. A. S. Officer has been holding the Presidentship of the Haryana Athletic Association since 1970; (ii) an I.P.S. Officer has been the President and Chairman of the Wrestling Association of Haryana since 1968; and (iii) an I.A.S. Officer has been the President of the Gymnastic Federation since 1976 onwards; and
- (d) if so, what action Go\:ir irttt hvae taken against thc ≤ c 1 AEcsJs t

MINISTER THE OF STATE OF THE MINISTRY IN EDU CATION, SOCIAL WELFARE (SHRI CULTURE: DHAN-AND **GULSHAN**): SINGH

- (a) In April 1974, Indian Olympic Association and the natfena sports federations/associations were informed that in accordance with Rule 13 of the All India Services (Conduct) Rules of 1968 it is not permissible for a member of theso services to hold an elective office on the Indian Olympic Association/National Federation 1 Associations without prior sanction oi the Government. They were further informed that
- Previously Ur.starrcdQuestion 122c, transfered from trie 3rd August, 1978'.

under the executive orders issued by the Government of India, a member of an All India Service is not permitted to accept an elective office in national sports federations or their State level units, unless the election is likely to be unanimous. Even after-such unanimous election the officer is not ordinarily permitted to hold such office for more than one term or a period exceeding three years, whichever is less.

Calling Attention re.

(b) to (d) The three cases referred to in part (c) of the question have been brought to the notice of the Government and the cadre controlling authority concerned requested to intimate whether the officers concerned had obtained necessary permision. The Government of Haryana has informed that in respect c f two of these cases, mentioned at (ii) and (iii) necessary permission had been accorded on 7-8-75 and 22-1-76 respectively. The information in respect of third is still awaited from the Government of Haryana.

## PAPERS LAID ON THE TABLE

- The Water (Prevention and Control of Pollution) Cess Rules, 1978
  - 2 Notification of the Ministry of Works and Housing.

THE MINISTER OF WORKS, AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): Sir, I beg to lay on the Table, under subsection (3) of section 17 of the Water (Prevention and Control of Pollution) Cess Act, 1977, a copy each of the following Notifications of the Ministry of Works and Housing:-

(i) G.S.R. No. 378(E), dated the 27th July, 1978 (in English and Hindi) publishing the Water

(Prevention and Control and Pol lution) Cess Rules, 1978.

Foreign Exchange

- (ii) G.S.R. No. 394(E), dated the 4th August, 1978, publishing a corrigenda to the Erglish version of Notification at (i) above. [Placed in Library See No. LT-2574/78for (i) and (ii].
- 1 Annual Accounts (1973-74 of the **Banaras Hindu University and Audit** Report thereon.
- 2 Annual Accounts (1974-75 of the North-Eastern Hill Univertity, ShJlong and Audit Report thereon.
- 1 Annual Accounts (1976-77) of the University of Delhi and Audit Report thereon

THE MINISTER OF EDUCA SOCIAL WELFARE AND TION. CULTURE (DR. **PRATAP** CHANDRA CHUNDER). : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:-

- (i) Annual Accounts of the Banaras Hindu University for the year 1973-74 and the Audit Report thereon. [Placed in Library See No. 2638/78].
- (ii) Annual of the North-Accounts University, Shillong, for the Eastern Hill year 1974-75 and the Audit Report thereon. [Placedin Library. SeeNo LT2637/78
- (iii) Annual Accounts of the University of Delhi, for the year 1976-77, and the Audit Report thereon.
- (iv) Statements giving reasons for the delay in laying the documents